

Item-14

17.10.2003

MA-2182/2003
OA-859/2003

Present: Ms. Chetna Rao proxy for
Sh. M.K.Bhardwaj,
counsel for applicant.

Sh. Satendra Kumar proxy for
Sh. R.N.Singh,
counsel for respondents.

Heard.

OA-859/2003 was decided vide order dated 10.7.2003

wherein following directions were given:-

"Accordingly, I adopt the findings dated 3.12.2002 in that OA and direct that the respondents shall consider the regularisation of the applicants in accordance with the law, rules and instructions in preference to the juniors and freshers and that their services shall not be disengaged, till the said consideration, by juniors and freshers."

Counsel for applicant appearing on behalf of official respondents pointed out that since the OA had been allowed on the basis of relief granted by OA-3144/2002, so similar relief should have been granted as the applicant is similarly placed and the word "regularisation" has been inadvertantly used in the relief granted in OA-3144/2002. The Tribunal has simply directed the respondents to consider the case of the applicants for re-engagement in preference to juniors and freshers strictly in accordance with law.

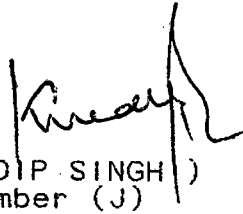
Keeping in view the same, I find that the expression "regularisation" has been inadvertantly used and instead the word "re-engagement" should have been used. Counsel for

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applicant in the OA has no objection. So I direct that word "regularisation" used in the last para of the order be read as "re-engagement". A corrigendum be issued. Accordingly, MA stands disposed of.



(KULDIP SINGH)
Member (J)

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